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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

RA No. 204/96
in OA 1812/90

Dated:- 17th Jan. 1997.

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Sh. B.N. Prashad
S/o T. Chaudhary
500 Phones,
598 'Z' Timarpur,
Delhi-7

(By Advocate Sh.R.L. Sethi)

... Applicant

Vs.

1. Union of India through
Secretary M/O Communication
Dept. of Telecommunication,
Dak Tar Bhawan, Sansad Marg,
New Delhi.

2. The Director General,
Department of Communication
(Telecom Board)
Govt. of India, New Delhi.

.... Respondents

O R D E R (By Circulation)

This is a Review Application bearing No. 204/96 filed by the applicant for review of the order dated 1.9.94 in OA 1812/90.

2. We have carefully perused the R.A. and we are satisfied that the review application can be disposed of by circulation under Rule 17(iii) of the CAT (Procedure) Rules, 1987 and we proceed to do so.
3. The note of the Registry shows that copy of the impugned judgment has been issued by hand to the applicant on 13.9.94. R.A. has been filed on 30.10.1996. In the facts and circumstances, this R.A. is liable to be dismissed on the ground of limitation.
4. Apart from the above, we also find no merit in the R.A. No new ground has been raised in the application which could not have been raised at the time when the applicant was heard in support of the original application. The reasons given in para 3.4. of the R.A. do not justify review of the order dated 1.9.94.

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5. For the reasons given above, this application fails on the ground of both limitation and merits. It is accordingly rejected.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

Adige
(S. R. Adige)
Member (A)

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